

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(APPELLATE JURISDICTION)**

**APPEAL NO. 101 OF 2016 &  
IA NO. 245 OF 2016**

**Dated: 31<sup>st</sup> August, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Power Grid Corporation of India Ltd. ...Appellant(s)  
Versus  
Central Electricity Regulatory Commission & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : -

Counsel for the Respondent(s) : Mr. S.K. Agarwal and  
Mr. S.P. Das for R-3 to R-5  
Mr. Pradeep Mishra  
Mr. Shashank Pandit for R-10  
Mr. M.S.Ramalingam for R-1  
Mr. R.B.Sharma for R-13

**ORDER**

Admit. Issue notice. Mr. M.S. Ramalingam takes notice on behalf of Respondent No.1; Mr. S.P. Das takes notice on behalf of Respondent Nos. 3 to 5; Mr. Pradeep Misra takes notice on behalf of Respondent No.10 and Mr. R.B. Sharma takes notice on behalf of Respondent No.13 and they seek four weeks time to file reply. Notice be issued to the other respondents returnable on 17.10.2016. Dasti, in addition, is permitted.

List the matter on 17.10.2016. In the meantime, learned counsel for the respondents may file reply on or before 28.09.2016 after serving copy on the other side. Thereafter rejoinder may be filed on or before 13.10.2016 after serving copy on the other side.

**(I.J. Kapoor )**  
**Technical Member**  
ts/mk

**(Justice Ranjana P. Desai)**  
**Chairperson**